No.RJ-1/Regular/99/2023

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the Principal Seat at Bombay that :

I

The Notice bearing No. RJ-1/Regular/98/2023 published dated 06.03.2023 stands cancelled.

II

The **Hon'ble Shri. Justice M. S. Karnik (Sitting at Goa)** will take up the following matters **on 09.03.2023 at 2.15 p.m.** through **Video Conferencing**, as per the board to be notified separately :

FOR PRONOUNCEMENT OF ORDERS :

1) **Criminal Writ Petition No. 1220 of 2022**
(Balasaheb Shalbindre Vs. Surekha Sunil Shalbindre and Ors.)

2) **Anticipatory Bail Application No. 798 of 2022**
(Rakesh Kirit Kadakia Vs. The State of Maharashtra)

3) **Anticipatory Bail Application No. 2321 of 2022**
(Kalmlesh Majithia Vs. Assistant Commissioner of Sales Tax and Anr.

Video Conference Access instructions will be communicated to the concerned.

High Court, Appellate Side,
Bombay.

By Order

sd/-
(H.M. Bhosale)
Registrar (Judl-I)

Date : 6th March 2023